

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
CIRCUIT COURT SITTING AT BILASPUR
Original Application No. 685 of 2005

Bilaspur, this the 29th day of July, 2005

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mehan, Judicial Member

T. Radha Krishnan S/o C. Thankappan,
Aged about 49 years, Chairman,
Chhattisgarh Board of Secondary
Education, Pensiengbad, Raipur-
492001, Temporary R/o Room No.7
Circuit House, Civil Lines, Raipur
492001

APPLICANT

(By Advocate - Shri P. Diwakar)

V E R S U S

1. The Union of India, through the Secretary, Department of Heavy Industry, Udaog Bhawan, New Delhi.
2. The Union of India, through the Secretary, Department of Public Enterprises, CGO Complex Lodhi Road, New Delhi.
3. M/s Hindustan Machine Tools (HMT) Limited through the Chairman and Managing Director 59, Bellary Road, Bangalore- 560032
4. General Manager, Common Services Division, HMT Limited, Jalahalli, Bangalore - 560031
5. The Chief Security Officer, HMT Limited, 59 Bellary road Bangalore- 560032
6. The Group General Manager (Finance), HMT Limited, 59, Bellary Road Bangalore-560032.
7. The Chief of Administration HMT Limited, 59, Bellary Road Bangalore 560032

RESPONDENTS

O R D E R (Oral)

By Madan Mohan, Judicial Member :-

By filing this OA, the applicant has sought the following main reliefs :-

"7.1to set aside the order no.CMD/CHO dated 7.7.2005 passed by 3rd respondent and to direct him to give permission for the entire 5 month period at normal rates for the first two months and double the rates for the remaining 3 months.

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7.2 be pleased to order 3rd 4th, 5th, 6th & 7th respondent to restore the facilities of telephone connection, deployment of security guard in the bungalow No. M-3, Director's quarters, HMT Township, and to pay the full amount of Transfer Travelling Allowance advance either by way of cash or by way of air tickets and to pay the pay advance.

By way of interim relief, the applicant has sought the following relief :-

" It is respectfully prayed that the 1st & 2nd respondent be directed to decide the appeal of the applicant dated 9.7.05 within a reasonable period which this Mumble tribunal may deem fit. Since the balance of convenience is in favour of the applicant, it is prayed that pending disposal of this OA, the 3rd Respondent be directed to maintain status quo in respect of the occupation of the said house bearing No. M-3, Director's Bunglow, Jalahalli by the applicant and his family and be restrained from disturbing the applicant's family members in any way by attempting to evict them from the said premises.

It is further prayed that the respondents 4, 5 & 7 be directed to restore the telephone connection, deployment of security personnel etc immediately and the 6th & 7 respondents be directed to pay the remaining Transfer Travelling Allowance advance either by cash or by way of air tickets and the pay advance immediately.

2. The learned counsel for the applicant has drawn our attention to order dated 7.7.2005 (Annexure-A-16). The applicant has filed an appeal dated 9.7.2005 (Annexure-A-17) against the aforesaid order dated 7.7.2005. The learned counsel has also drawn our attention towards the orders passed by the HMT Limited dated 25.7.2005 (Annexure-A-26).

3. Heard the learned counsel.

4. The learned counsel for the applicant could not show us any notification according to which this HMT Limited is notified under Section 14 of the Administrative Tribunals Act, 1985. Hence, this Tribunal has no jurisdiction to entertain this Original Application and the same is accordingly dismissed for want of jurisdiction. The applicant is at liberty to raise his grievance before the appropriate forum.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman